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THE HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.38513/2021
(SONU JATAV Vs THE STATE OF MADHYA PRADESH)

Through Video Conferencing

Gwalior, Dated : 03-08-2021

Shri Puran Kulshreshtha, Counsel for the applicant.

Shri C.P. Singh, Counsel for the State.

Case diary is available.

This second application under Section 439 of Cr.P.C. has been filed for grant of bail. The first bail application was dismissed by order dated 17.06.2021 in M.Cr.C. No.29344/2021 as withdrawn.

The applicant has been arrested on 13.10.2020 in connection with Crime No.124/2010 registered at Police Station City Kotwali Morena Distt. Morena for offence under Sections 399, 400, 402 of IPC and Section 11,13 of MPDVPK Act and Section 25, 27 of Arms Act.

Earlier the applicant was granted bail but he did not appear before the trial Court on 31.08.2010 and remained absconding for 10 long years. No explanation could be given by the counsel for the applicant. Even the applicant is not ready to abide by a stringent condition of furnishing cash surety.

Under these circumstances, no case is made out for grant of bail.

The application fails and is hereby **dismissed**.

(G.S. Ahluwalia)
Judge